

**HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD  
(Special Original Jurisdiction)**

**MONDAY, THE EIGHTEENTH DAY OF NOVEMBER  
TWO THOUSAND AND TWENTY FOUR**

**PRESENT**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HON'BLE SRI JUSTICE J SREENIVAS RAO**

**WRIT PETITION NO: 29220 OF 2024**

**Between:**

Kandula Sri Akhila Ramani Prabha, D/o. Sri K.Vijaya Sateesh Kumar, Aged.19 years, Occ. Student, R/o. Flat no.1403, E-Block, Bhavayas Tulasi Vanam Navodaya Colony, Kukatpally, Medchal Malkajgiri District, Hyderabad, Telangana.

**...PETITIONER**

**AND**

1. The State of Telangana, Rep by its Principal Secretary for Medical Health and Family Welfare Department, Secretariat Building Hyderabad.
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar, Warangal, Telangana

**...RESPONDENTS**

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or direction more particularly in the nature of writ of Mandamus declaring the action of the respondents in not considering the case of the petitioner as local candidate of the State of Telangana State for admission into MBBS/13DS courses for the academic year 2024-25 in the light of Rule 3a of Telangana Medical and Dental Colleges Admission Rules, 2017 as amended vide G.O Ms No.33 Health Medical and Family Welfare Department dated. 19-7-2024 issued by the respondent no.1 which is violative of Art.14,19 and 21 of the

Constitute of India and the orders of Hon'ble Division Bench of this Hon'ble High Court of in W.P.No.21268 of 2024 and batch dated.28-9-2023, as illegal, arbitrary, discriminatory, high handed and cannot be justified in the eye of law and consequently direct the respondents to treat the petitioner as local candidate of Osmania University for the purpose of admission into MBBS/BDS court for the academic year 2024-2025 in the interest of justice.

**IA NO: 1 OF 2024**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondents to Permit the Petitioner to participate in 3rd round and subsequent rounds of counseling by treating the petitioner as Osmania university local candidate for admission into MBBS/BDS Courses under management quota for Academic year 2024-25 in the second respondent university in the interest of justice.

**Counsel for the Petitioner: SRI CH. SRINIVAS (NOT PRESENT)**

**Counsel for the Respondent No.1: SRI A. SUDARSHAN REDDY,  
ADVOCATE GENERAL FOR THE STATE**

**Counsel for the Respondent No.2: SRI A. PRABHAKAR RAO,  
S.C. FOR KALOJI NARAYANA RAO UNIVERSITY OF HEALTH SCIENCES**

**The Court made the following: ORDER**

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO

WRIT PETITION No. 29220 of 2024

ORDER: (per the Hon'ble the Chief Justice Alok Aradhe)

None for the petitioner.

Mr. A. Sudarshan Reddy, learned Advocate General appears for the State.

Mr. A. Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences appears for respondent No.2.

2. In this Writ Petition, the petitioner *inter alia* assails the validity of Rule 3(a) of Telangana Medical & Dental Colleges Admission (Admission into MBBS & BDS Courses) Rules, 2017, as amended *vide* G.O.Ms.No.33, Health, Medical & Family Welfare (C1) Department, dated 19.07.2024, and prays for a direction to the respondent University to treat her as a local candidate for the purpose of admission to MBBS and BDS Courses for the academic year 2024-25.

3. Learned counsel for the respondent University submits that the process of admissions to MBBS and BDS Courses has been completed and the course has commenced. It is further submitted that the issue with regard to validity of Telangana

Medical & Dental Colleges Admission (Admission into MBBS & BDS Courses) Rules, 2017, is pending before the Supreme Court in Special Leave Petition (C) Nos.21536-21588 of 2024 in which the Supreme Court by an order dated 20.09.2024 has stayed the common order dated 05.09.2024 passed by a Division Bench of this Court in Writ Petition No.21910 of 2024 and batch.

4. Therefore, in the facts and circumstances of the case, the Writ Petition is disposed of with liberty to the petitioner to take recourse to such remedy as may be available to her in law in the light of the order dated 20.09.2024 passed by the Supreme Court in Special Leave Petition (C) Nos.21536-21588 of 2024.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

Sd/- L. LAKSHMI BABU  
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

- To
1. The Principal Secretary for Medical Health and Family Welfare Department, The State of Telangana, Secretariat Building Hyderabad.
  2. The Registrar, The Kaloji Narayana Rao University of Health Sciences, Warangal, Telangana
  3. One CC to Sri Ch. Srinivas, Advocate [OPUC]
  4. One CC to Sri A. Prabhakar Rao, S.C. for Kaloji Narayana Rao University of Health Sciences [OPUC]
  5. Two CCs to Advocate General for the State, High Court for the State of Telangana, at Hyderabad [OUT]
  6. Two CD Copies

TJ

MB

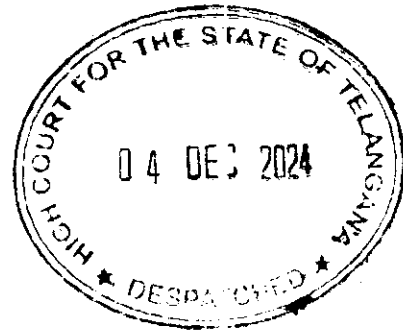
*[Handwritten signature]*

**HIGH COURT**

**DATED:18/11/2024**

**ORDER**

**WP.No.29220 of 2024**



**DISPOSING OF THE WRIT PETITION  
WITHOUT COSTS**

⑨  
2/12/24  
GKS